

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 156 of 2011**

**Dated: 16<sup>th</sup> March, 2012**

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member  
Hon'ble Mr. V. J. Talwar, Technical Member**

**In the matter of:**

**Powergrid Corporation of India Ltd. ... Appellant (s)**

**Versus**

**C.E.R.C. & Ors. ... Respondent (s)**

**Counsel for the Appellant (s) : Mr. M.G. Ramachandran  
Mr. Anand K. Ganesan  
Ms. Swapna Seshadri**

**Counsel for the Respondent (s) : Mr. Pradeep Misra &  
Mr.Manu Seshadri for R-1**

**ORDER**

**As prayed for, appellant will file amendment of the memo of appeal by 31<sup>st</sup> March, 2012 and the respondents will be at liberty to file reply, if any, on or before 9<sup>th</sup> April, 2012.**

**Post the matter for reporting compliance on 9<sup>th</sup> April, 2012.**

**(V.J. Talwar)  
Technical Member  
rkt**

**(P.S. Datta)  
Judicial Member**